

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 968 of 2020

IN THE MATTER OF:

Agarwal Veneers

...Appellant

Versus

Fundtonic Service Pvt. Ltd.

...Respondent

Present:

**For Appellant: Mr. Ashish Choudhury, Mr. Rohit Sthalekar and
Ms. Anushka, Advocates.**

For Respondents:

O R D E R
(Through Virtual Mode)

10.11.2020: The issue raised in this appeal is that the application under Section 9 has been dismissed for want of authority to Advocate who issued demand notice and filed application which cannot be sustained in view of the dictum of Hon'ble Apex Court in "***Macquarie Bank Limited vs Shilpi Cable Technologies Ltd.***".

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within four days.

List the matter 'for admission (after notice)' on **21st December, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc